

औद्योगिक विकास तथा समवाय-कार्य मंत्री (श्री फखरुद्दीन अली अहमद) : (क) से (ग). जानकारी इकट्ठी की जा रही है और सभा-पटल पर रख दी जायेगी।

कलकत्ता की एक रासायनिक फैक्टरी में आग लगने की घटना

9852. श्री निहाल सिंह : क्या औद्योगिक विकास तथा समवाय-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि कलकत्ता में एक रासायनिक कारखाने में आग लग गयी थी;

(ख) यदि हां, तो उसके फलस्वरूप जान और माल की कितनी हानि हुई थी;

(ग) उस कारखाने में कौन-कौन से रसायन बनाये जाते हैं; और

(घ) सरकार द्वारा इस कारखाने को कितनी सहायता दी जाती है ?

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Foundry Forge Plant

9853. SHRIMATI SUSEELA
GOPALAN :
SHRI UMANATH :
SHRI P. RAMAMURTI :
SHRI P. GOPALAN :

Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state :

(a) whether it is a fact that Crane Operators of the Foundry Forge Plant at Ranchi are on tool down strike since the 26th March, 1968 ;

(b) if so, what are their demands ; and

(c) the steps taken by Government to settle the dispute ?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI F. A. AHMED) : (a)

The Crane Operators of Foundry Forge Plant of Heavy Engineering Corporation Limited, Ranchi were on tool down strike from the 27th March, to the 20th April, 1968.

(b) Their demands were :—

(i) fixation in production pay scales involving jumps of intermediate scales ;

(ii) promotion after every three years and promotion after six months in production from the date of joining ;

(iii) Fifteen minutes rest after every two hours work ;

(iv) no trade test for next higher pay scale ;

(v) provision of goggles, Gloves, drinking water and fans for hot metal crane operators ;

(vi) grant of heat allowance ;

(vii) transport facilities at the end of shift work.

(c) The strike was illegal. The Operators called off their strike unconditionally on the 20th April, 1968. Heavy Engineering Corporation Ltd., are considering their demands on merits.

Indo-Afghan Trade

9854. SHRI ABDUL GHANI DAR : Will the Minister of COMMERCE be pleased to state :

(a) whether it is a fact that due to the absence of proper banking facilities in Indo-Afghan trade, the Reserve Bank of India allows the various individual traders to balance their exports with imports frequently ;

(b) whether an importer importing goods from Afghanistan either on consignment basis or on outright purchase basis can balance his imports against the exports of any other person or persons ;

(c) if so, since when the Reserve Bank of India has allowed the balancing of imports and exports in this way between India and Afghanistan ;

(d) whether there are any specific restrictions on the balancing of these imports and exports also ; and

(e) if so, the details thereof ?